

**GOVERNMENT OF INDIA
NEW AND RENEWABLE ENERGY
LOK SABHA**

UNSTARRED QUESTION NO:1661
ANSWERED ON:23.03.2012
TENDERS FOR SOLAR POWER
Mishra Shri Govind Prasad

Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

- (a) whether there is a fixed limit regarding the number of solar power plants to be set up by a company for which tenders can be approved;
- (b) if so, the details thereof;
- (c) whether any such case has come to the notice of the Government in which any company has violated the rules by applying through its concilliary units and getting its tenders approved for setting up plants beyond the fixed limit; and
- (d) if so, the action taken by the Government in this regard so far?

Answer

THE MINISTER OF NEW AND RENEWABLE ENERGY (DR. FAROOQ ABDULLAH)

(a) & (b): Developers are free to set up as many number of solar power plants as allowed under various schemes of the States/Centre.

As per guidelines for selection of projects under JNNSM (batch I of phase I), only one application per company including its parent, affiliate or ultimate parent – or any group company was permitted to set up solar photovoltaic grid connected power project.

Under JNNSM guidelines for batch II of phase I, the total capacity of solar PV projects to be allocated to a Company including its parent, affiliate or ultimate parent-or any group company was limited to 50 MW. The company, including its parent, affiliate or ultimate parent-or any group company was allowed to submit application for a maximum of three projects at different locations subject to a maximum aggregate capacity of 50 MW.

(c): It has been alleged that some solar power developers have violated the guidelines of Jawaharlal Nehru National Solar Mission (JNNSM) to get more projects than permissible.

(d): The Ministry has constituted an inter-Ministerial Committee consisting of representatives of Ministries of New and Renewable Energy, Power and Corporate Affairs to inquire into the allegations.